

15
THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

O.A.NO. 795/94.

DATE OF JUDGMENT: 13.7.94.

BETWEEN:

1. Mr. M. Babu Rao

^M v ^{Babu}

.. Applicants.

AND

1. Union of India, rep. by
its Secretary, Ministry of Defence,
Sena Bhavan, New Delhi - 110 011.

2. ~~And Member of Electrical~~
EME (Civil), Army Headquarters,
OHQ, New Delhi - 110 011.

3. The Commandant, Military college
of EME, Trimulgherry, Lal Bazar,
Secunderabad.

.. Respondents.

APPEARANCE:

COUNSEL FOR THE APPLICANT(s): Mr. K. Sudhakar Reddy

COUNSEL FOR THE RESPONDENTS: Mr. K. Bhaskar Rao,
Addl. CGSC.

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.)

contd....2

O.A.No.795/94.

Date: 13.7.1994.

JUDGMENT

I as per Hon'ble Sri R.Rangarajan, Member(Administrative)]

Heard Sri K.Sudhakar Reddy, learned counsel for the applicants and Sri K.Bhaskar Rao, learned Counsel for the respondents.

2. The applicants herein are working as Boot-makers. ~~It is stated for the applicants that they are entitled for~~ the scale of Rs.260-400 in accordance with the Judgment dt. 29.9.1989 in O.A.No.443/1983. The said contention of the applicants herein is in accordance with the Judgment quoted above. But the monetary benefit is limited by this Bench ~~as per the date on which the OA was filed~~ this O.A. Hence, this O.A. is disposed off as under:-

The notional pay of the applicants has to be fixed in the pay scale of Rs.260-400 with effect from 22.8.1983 or from the date on which they were appointed as Boot-makers whichever is later and the monetary benefits have to be given from 15.4.1993 as this OA was filed on 15.4.1994. No costs.

Member(Admn.)

Vice Chairman

Dated 13th July, 1994.

Amulya
14.7.94
Deputy Registrar(J)CC

To Grh.

1. The Secretary, Ministry of Defence,
Union of India, Sena Bhavan, New Delhi-11.
2. EME(Civil) Army Headquarters, DHQ, New Delhi-11.
3. The Commandant, Military College of EME,
Trimulgherry, Lal Bazar, Secunderabad.
4. One copy to Mr.K.Sudhakar Reddy, Advocate, CAT.Hyd.
5. One copy to Mr.K.Bhaskar Rao, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

Pradeep Dey Bhattacharya

TEMPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.G.RTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(B)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 13-7-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

O.A.No.

795/94

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

— — — costs.

W.P.

